



2026:AHC:9266

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19786 of 2025

Smt. Babeeta Kumari

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sandeep Kumar Tiwari
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sandeep Kumar Tiwari, learned counsel for the petitioner and Sri Shashi Dhar Sahai (AoR No. A/S 0908/2012), learned counsel for the respondents.
2. The grievance of the writ petitioner is that the husband of the writ petitioner namely late Dinesh Kumar was posted as CT/WM and he expired on 29.07.2020, the writ petitioner was a widow along with two children, according to the writ petitioner, her claim for being accorded compassionate appointment under dying in harness rules is not being considered.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned counsel for the respondents submits that the writ petitioner had applied for the post of HC/Min in CRPF for compassionate appointment but she failed in typing test and thereafter she applied for the post of CT/GD (Mahila) but she declared failed in physical/ running test and now her claim under consideration for CT/Dftry.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, Inspector General of Police (IG) Central Reserve Police Force (CRPF) Headquarter,

New Delhi who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

9. Instructions filed today are taken on record as marked as appendix A.

January 14, 2026

A. Prajapati

(Vikas Budhwar,J.)